

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 7975/Del/2019
Assessment Year : 2015-16**

KIRAN JINDAL, H-4/5, 56, SUVIDHA KUNJ, PITAMPURA, DELHI – 34 (PAN: AAGPJ5799P) (Appellant)	Vs. ITO, WARD 17(1), NEW DELHI (Respondent)
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Appellant by	:	Ms. Rashi Singhal, CA
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing	:	10.02.2021
Date of pronouncement	:	10.02.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Learned CIT(A)-37, New Delhi.

2. The assessee's A.R. vide his letter dated 1.2.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar